minority, and another Government formed by the Opposition was set up, and the Congress Party moved a noconfidence motion, and that no-confidence motion was taken up for discussion. On that day, the Deputy. Speaker resigned, and all the members of the Panel of Chairman also resigned. The discussion was to be taken up the next day. The Speaker also resigned. So, there was nobody to take the Chair. After that, the commissioner called the leaders of both the parties and asked them if they could suggest the name of a Member for the Speaker's post so that the House could meet. Both of them expressed their inability to do so. In these circumstances it was impossible for the Assembly there to function, and it was only after that this Proclamation was issued, and, therefore, we are today called upon to vote upon this Supplementary Demand. If the situation is normalised there and if it is seen that Government and the Assembly can function there normally, I am sure this Government will be only too happy to see the normal situation restored.

My hon. friend Shri Sequeira has made various suggestions, and he has criticised the existing rules in relation to Union Territories. Really speaking, that does not strictly arise from the Demand we have before us. But since he had given a cut motion on the Demands (General), I would like to enlighten him on some of the steps that have been taken more recently.

Over the years, the Union Territories have been given more and more powers, but particularly, more recently, these powers have gone up. In March, 1965, the financial powers delegated to the administrators were considerably enhanced, and the power to sanction expenditure on schemes other than works was enhanced to Rs. 25 lakhs, on works up to Rs. 15 lakhs, on purchases up to Rs. 10 lakhs, and for contracts up to Rs. 10 lakhs, with the approval of the Works Ad-

visory Board. Some powers were also delegated to the Chief Commissioner of Delhi who is now the Lt. Governor here. On a reference from the Lt. Governor of Goa, the question of delegating further powers to the administrators of Union Territories with legislatures was taken up recently. As a result of this review, enhanced powers have been delegated to the administrators on a number of items. The powers for sanctioning schemes have been enhanced up to Rs. 50 lakhs. Powers for creation of posts, reappropriation of funds, conveyance allowances, write-off of losses, grant deputation allowance etc. have been enhanced.

Apart from this, I may point out that the earlier administrators of Union Territories did not have the power to convert temporary posts into permanent ones. Recently, the Ministry of Finance have delegated the necessary powers in this regard also to the administrators. So, this matter is constantly under review and as the hon. Member himself has stated, a study team is going into it, and, therefore, I do not think that I need add anything more at this moment.

MR. CHAIRMAN : प्रश्न यह है कि :

"That a Supplementary sum not exceeding Rs. 3,00,000 be granted to the President out of the Consolidated Fund of the Union Territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968, in respect of Demand No. 38—Capital Outlay on Flood Control.".

The motion was adopted.

## 14.52 hrs.

## MANIPUR APPROPRIATION BILL.\* 1967

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): On behalf of Shri Morarji Desai, I beg to move for leave to

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 21-12-67.

## 8937 Manipur DECEMBER 21, 1967 Appropriation Bill

introduce a Bill to authorise payment and appropriation of a further sum from and out of the Consolidated Fund of the Union territory of Manipur for the service of the financial year 1967-68.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of a further sum from and out of the Consolidated Fund of the Union territory of Manipur for the service of the financial year 1967-68.".

The motion was adopted.

SHRI K. C. PANT: I introduce\* the Bill.

I beg to move\*:

"That the Bill to authorise payment and appropriation of a further sum from and out of the Consolidated Fund of the Union territory of Manipur for the service of the financial year 1967-68, be taken into consideration."

MR. CHAIRMAN : The question is :

"That the Bill to authorise payment and appropriation of a further sum from and out of the Consolidated Fund of the Union territory of Manipur for the service of the financial year 1967-68, be taken into consideration.".

The motion was adopted.

MR. CHAIRMAN : The question is :

**"That** clauses 1, 2 and 3, the **Schedule**, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

SHRI K. C. PANT : I beg to move :

. "That the Bill be passed."

MR. CHAIRMAN: The question is: "That the Bill be passed." The motion was adopted. 15.45 HRS.

## INDIAN TARIFF (AMENDMENT) BILL

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): I beg to move:

"That the Bill further to amend the Indian Tariff Act, 1934, be taken into consideration."

Sir, this Bill seeks to amend the First Schedule to the Indian Tariff Act, 1934, in order to give effect to certain recommendations of the Tariff Commission. Hon. Members will have observed from the Statement of Objects and Reasons attached to the Bill that it seeks to continue protection to the Dyestuffs and Automobiles industries for a further period of one year beyond 31st December, 1967, as an ad hoc measure.

Sir. Tariff Commission's regular reports in respect of both these industries which are at present protected only upto 31st December 1967, were in the normal course, due to be submitted to the Government this year. The Commission has, however, reported that owing to its pre-occupation with certain other more urgent enquiries entrusted to it by Government, it has not been possible for it so far to these two Reports. They finalise hope to do so well before the end of 1968. The Commission has, therefore, recommended that pending submission of the two reports, Government may take steps to continue protection to these industries for a further period of one year i.e. upto 31st December. 1968, as an interim measure. The Bill before the House seeks to give effect to this recommendation.

Hon. Members must have already gone through the Review of Work of the Tariff Commission which was circulated to them. Section IV of this Review contains brief factual data regarding development in these two industries, the period of protection to which is now sought to be extended by another year pending the further

"Introduced/moved with the recommendation of the President.